

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2394/2017

New Delhi, this the 21st day of July, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

Anees Ahmad, (Appointment),
Aged about 34 years,
S/o Sh. Shamim Ahmad,
R/o H.No. 476, Street No. 23,
Vijay Park, Mauhpur,
Delhi-110053.

..... Applicant

(through Sh. M.K. Bharadwaj)

Versus

1. Union of India
Through its Chairman, Railway Board,
Ministry of Railways,
Railway Board, Rail Bhawan,
Raisina Road, New Delhi.
 2. Chairman & Managing Director,
RITES Ltd, Regd. Office: Scope Minar,
Laxmi Nagar, Delhi-11092
&
Corporate Office: RITES Bhawan,
Plot No. 1, Sector-29, Gurgaon-122001.
 3. The Chief Executive Officer,
Railway Energy Management Company Ltd.
Joint Venture of Indian Railways & RITES,
Plot No. 1, Sector-29, Gurgaon-122001
 4. The Executive Director
Corporate Office: RITES Bhawan,
Plot No. 1,
Sector-29, Gurgaon-122001. Respondents
- (through Sh. R.N. Singh)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J)**

Heard learned counsel for the applicant.

2. It is submitted that the applicant was selected for the post of Engineer (Electrical) along with certain other candidates. The respondents conducted police verification twice. The respondents appointed other persons selected along with the applicant, but not the applicant till date. It is also submitted that the applicant made a number of representations including Annexure A/8. However, no orders have been passed by the respondents till date.

3. In the circumstances, the instant OA is disposed of without going into the merits of the case by directing the respondents to consider the representation (Annexure –A/8) of the applicant and to pass appropriate reasoned and speaking orders thereon within two months from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/